

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.222- CP/21(AHM)2023
with
ITEM No.223- Cont.A/01(AHM)
2023
ITEM No.224- Cont.A/3(AHM)
2023
ITEM No.225- Com.Appl/10(AHM)2023
ITEM No.226- Com.Appl/15(AHM)2023
ITEM No.227- IA/34(AHM)2023
in
CP/21(AHM)2023

Proceedings under Section 241 - 242 of Co. Act, 2013

IN THE MATTER OF:

Vishal Rajyaguru & Ors.
V/s
4Care Lifesciences Pvt Ltd & Ors.

.....Applicant

.....Respondent

Order delivered on: 27/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pavan S. Godiawala, Adv.
For the Respondent : Mr. Arjun Sheth, Adv. a.w Ashkut Kothari R- 2& 8
For the South Indian Bank : Mr. Ishan Joshi, Adv. a.w Mr. Dhanesh Desai

ORDER

CP/21(AHM)2023

Ld. Counsel Mr. Arjun Sheth appears and submitted that he is replacing earlier Advocate and seeks time to argue the matter on next date. It is observed that during various other hearings another advocate had appeared in the matter and there were certain contempt applications filed in the matter. It is observed that the hearing in the main petition is getting delayed due hearing of those applications.

List for further consideration of contempt petitions on 22.08.2024.

Cont. A/01(AHM)2023, Cont. A/3(AHM)2023, Com. Appl /10(AHM)2023, Com. Appl /15(AHM)2023 & IA/34(AHM)2023

List for further consideration on 22.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)